

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF

THE ORISSA MINERALS DEVELOPMENT COMPANY LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	THE ORISSA MINERALS DEVELOPMENT COMPANY LIMITED
2.	Date of incorporation of corporate debtor	16/08/1918
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L51430WB1918GOI003026
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office-"Sourav Abasan", 2 nd Floor, AG-104, Sector-II, Salt Lake, Kolkata-700091, West Bengal Head Office- 271, Ground Floor, Bidyut Marg, Shastri Nagar, Unit-IV, Bhubaneswar-751001, Orissa
6.	Insolvency commencement date in respect of corporate debtor	Date of Order—30/09/2020
7.	Estimated date of closure of insolvency resolution process	28/03/2021 (within 180 days from the date of commencement of the Corporate Insolvency Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name:Santosh Choraria Registration Number: IBBI/IPA-001/IP-P00549/2017-18/10979
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-41, Princep Street, Room No-222, Kolkata – 700072 Email ID: ca.schoraria@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-41, Princep Street, Room No-222, Kolkata – 700072 Email ID: cirp.omdcl@gmail.com
11.	Last date for submission of claims	14/10/2020 (14 th October 2020)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:Not Applicable

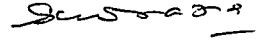
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **The Orissa Minerals Development Company Limited** on 30th September, 2020.



The creditors of The Orissa Minerals Development Company Limited, are hereby called upon to submit their claims with proof on or before 14th October, 2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.-Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.



Santosh Choraria
Interim Resolution Professional
The Orissa Minerals Development Company Limited
IBBI/IPA-001/IP-P00549/2017-18/10979

Date: 01/10/2020
Place: Kolkata



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(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Santosh Chorana Registration Number: IBB/IPA-001/IP-P00549/2017-18/10979
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-41, Princep Street, Room No-222, Kolkata-700072 Email ID: ca.schoraria@gmail.com
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Santosh Chorana

Interim Resolution Professional

The Orissa Minerals Development Company Limited

IBB/IPA-001/IP-P00549/2017-18/10979

Date : 01/10/2020

Place : Kolkata

ফর্ম 'এ'

প্রকাশ্য ঘোষণা

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপটসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬ অধীনে।

দ্য ওড়িশা মিনারালস ডেভেলপমেন্ট কোম্পানি লিমিটেড-এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট ডেটরের নাম	দ্য ওড়িশা মিনারালস ডেভেলপমেন্ট কোম্পানি লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার স্থাপনের তারিখ	১৬.০৮.১৯১৮
৩.	যে কর্তৃপক্ষের অধীনে এই কর্পোরেট ঋণগ্রহীতা স্থাপিত/নিবন্ধীকৃত	রেজিস্ট্রার অফ কোম্পানিজ, কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট আইডেন্টিটি নাম্বার/লিমিটেড লায়ালিটি আইডেন্টিফিকেশন নম্বর	L51430WB1918GOI003026
৫.	কর্পোরেট ঋণগ্রহীতার রেজিস্টার্ড অফিস এবং মুখ্য অফিসের (যদি থাকে) ঠিকানা	রেজিস্টার্ড অফিস- সৌরভ আবাসন, ৩য় তল, এজি ১০৪, সেক্টর-২, সপ্ট লেক, কলকাতা ৭০০০৯১, পশ্চিমবঙ্গ হেড অফিস- ২৭১, এক তলা, বিদ্যুৎ মার্গ, শান্তিনগর, ইউনিট ৪, ভুবনেশ্বর-৭৫১০০১
৬.	কর্পোরেট জামিনদারের শোধ-অক্ষমতা শুরু তারিখ	আদেশ তারিখ-৩০.০৯.২০২০
৭.	রেজোলিউশন প্রক্রিয়া বন্ধের অনুমিত তারিখ	২৮.০৩.২০২১ (কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস তারিখ থেকে ১৮০ দিনের মধ্যে)
৮.	ইন্টেরিম রেজোলিউশন প্রফেশনাল হিসেবে ক্রিয়াশীল ইনসলভেন্সি প্রোফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	নাম: সন্তোষ ছোরারিয়া রেজিস্ট্রেশন নম্বর: IBBI/IPA-001/IP-P00549/2017-18/10979
৯.	বোর্ডের কাছে নিবন্ধন অনুযায়ী ইন্টেরিম রেজোলিউশন প্রোফেশনালের ঠিকানা এবং ই-মেল আইডি	ঠিকানা : পি ৪১, প্রিন্সিপ স্ট্রিট, রুম নং ২২২, কলকাতা-৭০০০৭২। ই-মেল: ca.schoraria@gmail.com
১০.	ইন্টেরিম রেজোলিউশন প্রোফেশনালের সঙ্গে যোগাযোগের জন্য ব্যবহার্য ঠিকানা এবং ই-মেল আইডি	ঠিকানা : পি ৪১, প্রিন্সিপ স্ট্রিট, রুম নং ২২২, কলকাতা-৭০০০৭২। ই-মেল: cipr.omdcl@gmail.com
১১.	দাবি পেশ করার শেষ তারিখ	১৪.১০.২০২০ (১৪ অক্টোবর ২০২০)
১২.	ইন্টেরিম রেজোলিউশন প্রোফেশনাল দ্বারা গণ্যকৃত ধারা ২১-এর উপধারা (৬এ)-এর ক্লজ 'বি' অধীনে ঋণদাতাদের (থাকলে) শ্রেণি	প্রযোজ্য নয়
১৩.	প্রতি শ্রেণিতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে ক্রিয়াশীল ও চিহ্নিত ইন্টেরিম রেজোলিউশন প্রোফেশনালদের নাম (প্রতি শ্রেণির জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) সম্পর্কিত ফর্মসমূহ এবং (খ) অনুমোদিত প্রতিনিধিদের তথ্যাবলি যেখানে উপলব্ধ রয়েছে	a) Weblink: http://www.ibbi.gov.in/home/downloads বাস্তবিক ঠিকানা-এ প্রযোজ্য নয়

এতদ্বারা এই বিজ্ঞপ্তি জারি করা হচ্ছে যে ন্যাশনাল কোম্পানি ল' ট্রাইবুনাল ৩০.০৯.২০২০ তারিখে দ্য ওড়িশা মিনারালস ডেভেলপমেন্ট কোম্পানি লিমিটেড-এর প্রেক্ষিতে একটি কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রসেস শুরুর আদেশ দিয়েছে। (এন সি এল টি ওয়েবসাইটে ৩১.১০.২০২০ তে আপলোড)

দ্য ওড়িশা মিনারালস ডেভেলপমেন্ট কোম্পানি লিমিটেড-এর ঋণদাতাগণকে এতদ্বারা আহ্বান জানানো যাচ্ছে যাতে তারা যথাযথ প্রমাণ-সহ তাঁদের দাবিগুলি ১৪ অক্টোবর, ২০২০ তারিখের মধ্যে ও পরে ক্রম নং ১০-তে উল্লিখিত ঠিকানায় ইন্টেরিম রেজোলিউশন প্রোফেশনালের কাছে পেশ করেন।

আর্থিক উত্তমমর্গণ দাবি-সহ প্রমাণ পেশ করবেন কেবল বৈদ্যুতিন মাধ্যমে। বাকি সব উত্তমমর্গণ ব্যক্তিগতভাবে, ডাকযোগে বা বৈদ্যুতিন মাধ্যমে দাবি-সহ প্রমাণ দিতে পারেন।

১২ নং এ তালিকাভুক্ত একটি শ্রেণীর আর্থিক উত্তমমর্গণ ১৩ নং তে তালিকাভুক্ত ও জন পছন্দ ইনসলভেন্সি প্রফেশনালের মধ্য থেকে সংশ্লিষ্ট শ্রেণীর (শ্রেণী) উল্লেখ করতে হবে। অনুমোদিত প্রতিনিধি হিসেবে কাজের জন্য পছন্দমত প্রতিনিধি নির্দেশ করবেন ফর্ম সিএ-র মাধ্যমে প্রযোজ্য নয়।

মিথ্যা এবং বিভ্রান্তিকর দাবির প্রমাণ জরিমানাযোগ্য।

স্বাঃ/-

সন্তোষ ছোরারিয়া

ইন্টারিম রেজোলিউশন প্রফেশনাল

দ্য ওড়িশা মিনারালস ডেভেলপমেন্ট কোম্পানি লিমিটেড

IBBI/IPA-001/IP-P00549/2017-18/10979

তারিখ: ০১.১০.২০২০

স্থান: কলকাতা

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Santosh Choraria
 Interim Resolution Professional

Date : 01/10/2020
 Place : Kolkata

The Orissa Minerals Development Company Limited
 IBBI/IPA-001/IP-P00549/2017-18/10979

ଭୁବନେଶ୍ୱର
ଶୁକ୍ରବାର ୨ ଅକ୍ଟୋବର, ୨୦୨୦
ପ୍ରାଚୀନ ସଂସ୍କରଣ
ମୂଲ୍ୟ : ୨ ଟଙ୍କା

October 2, 2020, Bhubaneswar
Vol - XVIII, Issue - 176
e-mail : pratidin.daily@gmail.com
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ଫର୍ମ - ଏ

ସର୍ବସାଧାରଣ ଘୋଷଣା

(ଭାରତର ଇନସଲଭେନ୍ସି ଏକ୍ଟ ୧୯୮୬ରୁ ପ୍ରତିଷ୍ଠିତ କର୍ମାଗାରୀଙ୍କ ପାଇଁ ଇନସଲଭେନ୍ସି ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପ୍, ୨୦୧୬ର ରେଗୁଲେସନ ଓ ଅନ୍ତର୍ଗତ)
ଦି ଓଡ଼ିଶା ମିନେରାଲ୍ସ ଡେଭେଲପମେଣ୍ଟ କମ୍ପାନୀ ଲିମିଟେଡର ରଣଦାତାଙ୍କ ଧ୍ୟାନ ଆକର୍ଷଣ ନିମନ୍ତେ

ପ୍ରାସଙ୍ଗିକ ବିବରଣୀ

୧. କର୍ମାଗାରୀଙ୍କ ରଣଦାତାଙ୍କ ନାମ	ଦି ଓଡ଼ିଶା ମିନେରାଲ୍ସ ଡେଭେଲପମେଣ୍ଟ କମ୍ପାନୀ ଲିମିଟେଡ
୨. କର୍ମାଗାରୀଙ୍କ ରଣଦାତାଙ୍କ କାର୍ଯ୍ୟକାରୀ ହୋଇଥିବା ତାରିଖ	୧୭/୦୮/୧୯୯୮
୩. କର୍ମାଗାରୀଙ୍କ ଯାହାଙ୍କ ଅଧୀନରେ କର୍ମାଗାରୀଙ୍କ ରଣଦାତାଙ୍କ କାର୍ଯ୍ୟକାରୀ/ପଞ୍ଜୀକୃତ	କମ୍ପାନୀଗୁଡ଼ିକର ରେଜିଷ୍ଟ୍ରାର, କୋଲକାତା
୪. କର୍ମାଗାରୀଙ୍କ ରଣଦାତାଙ୍କ କର୍ମାଗାରୀଙ୍କ ଆଇଡେଣ୍ଟିଟି ନଂ/ସାମିତ ଦାୟ ଆଇଡେଣ୍ଟିଟି ନଂ	L 51430 WB1918 GOI003026
୫. କର୍ମାଗାରୀଙ୍କ ରଣଦାତାଙ୍କ ପଞ୍ଜୀକୃତ କାର୍ଯ୍ୟକାରୀ ଏବଂ ପୁଣ୍ୟକାର୍ଯ୍ୟକାରୀ (ଯଦି ଥାଏ)ର ଠିକଣା	ପଞ୍ଜୀକୃତ କାର୍ଯ୍ୟକାରୀ: "ସୌର ଆକାଶ" ୨ୟ ମହଲା, ଏକ୍ସ-୧୦୪, ଡେକ୍-୨, ସକ୍ବରାଜ୍ ଲେନ୍, ୭୦୦୦୧୧, ପଞ୍ଜିକୃତକାରୀ, ପୁଣ୍ୟକାର୍ଯ୍ୟକାରୀ: ୨୭୧, ଚନ୍ଦ୍ର ମହଲା, ବିଭୁବର ମାର୍ଗ, ଶାସ୍ତ୍ରୀନଗର, ପୁରୀ-୪, ଭୁବନେଶ୍ୱର -୭୫୧୦୦୧, ଓଡ଼ିଶା
୬. କର୍ମାଗାରୀଙ୍କ ରଣଦାତାଙ୍କ ଇନସଲଭେନ୍ସି ଆଇଡେଣ୍ଟିଟି	ଆଇଡେଣ୍ଟିଟି : ୩୦/୦୯/୨୦୨୦
୭. ଇନସଲଭେନ୍ସି ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ଆଇଡେଣ୍ଟିଟି	୨୮/୦୩/୨୦୨୧ (କର୍ମାଗାରୀଙ୍କ ଇନସଲଭେନ୍ସି ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଆଇଡେଣ୍ଟିଟି ଡେଭେଲପମେଣ୍ଟ ୧୮୦ ଦିନ ମଧ୍ୟରେ)
୮. ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ କାର୍ଯ୍ୟକାରୀ ଇନସଲଭେନ୍ସି ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ନାମ ଏବଂ ରେଜିଷ୍ଟ୍ରେସନ	ନାମ: ସଚ୍ଚିଦ୍ରା ଚୋରାରିଆ, ରେଜିଷ୍ଟ୍ରେସନ ନଂ: IBB/IPA-001/IP-P00549/2017-18/10979
୯. ଦୋଷୀଙ୍କ ନିକଟରେ ପଞ୍ଜୀକୃତ ହୋଇଥିବା ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ଠିକଣା ଏବଂ ଇ-ମେଲ	ଠିକଣା: ପି-୪୧, ପ୍ରିନ୍ସେପ୍ଟ ଷ୍ଟ୍ରିଟ୍, ଭୁବନେଶ୍ୱର ନଂ-୭୫୧୦୦୧, କୋଲକାତା-୭୦୦୦୭୨, ଇ-ମେଲ ଆଇଡେଣ୍ଟିଟି: ca.schoraria@gmail.com
୧୦. ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ସହିତ ଯୋଗାଯୋଗ କରିବା ନିମନ୍ତେ ଠିକଣା ଏବଂ ଇ-ମେଲ	ଠିକଣା: ପି-୪୧, ପ୍ରିନ୍ସେପ୍ଟ ଷ୍ଟ୍ରିଟ୍, ଭୁବନେଶ୍ୱର ନଂ-୭୫୧୦୦୧, କୋଲକାତା-୭୦୦୦୭୨, ଇ-ମେଲ ଆଇଡେଣ୍ଟିଟି: cirp.omdcl@gmail.com
୧୧. ଦାବି ଦାଖଲ କରିବା ଅନ୍ତିମ ତାରିଖ	୧୪/୧୦/୨୦୨୦ (୧୪ ଅକ୍ଟୋବର ୨୦୨୦)
୧୨. ରଣଦାତାଙ୍କ ଶ୍ରେଣୀ, ଯଦି ଥାଏ, ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ଦ୍ୱାରା ନିର୍ଦ୍ଧାରିତ ହୋଇଥିବା ଧାରା (୨୧)ର ଉପଧାରା (୬)ର ବ୍ୟାପ୍ତିତ୍ୱ (ଦି) ଅନୁଯାୟୀ ।	ପ୍ରମୁଖ୍ୟ ନୁହେଁ
୧୩. ରଣଦାତାଙ୍କ ଶ୍ରେଣୀ, ଯଦି ଥାଏ, ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ଦ୍ୱାରା ନିର୍ଦ୍ଧାରିତ ହୋଇଥିବା ଧାରା (୨୧)ର ଉପଧାରା (୬)ର ବ୍ୟାପ୍ତିତ୍ୱ (ଦି) ଅନୁଯାୟୀ ।	ପ୍ରମୁଖ୍ୟ ନୁହେଁ
୧୪. (କ) ପ୍ରାସଙ୍ଗିକ ଫର୍ମଗୁଡ଼ିକ ଏବଂ (ଖ) ଶ୍ରେଣୀଗୁଡ଼ିକ ପ୍ରତିନିଧିତ୍ୱ ନିମନ୍ତେ ବିବରଣୀ ଉପଲବ୍ଧ:	ଫ୍ରେମ୍‌ୱାର୍କ: https://ibbi.gov.in/home/downloads ପ୍ରମୁଖ୍ୟ ଠିକଣା: ପ୍ରମୁଖ୍ୟ ନୁହେଁ

ଏହାଦ୍ୱାରା ବିଜ୍ଞପ୍ତି ଦିଆଯାଉଛି ଯେ, ନ୍ୟାସନାଲ କମ୍ପାନୀ ଲିମିଟେଡର ନିର୍ଦ୍ଦେଶ ଦେଇଛି ଯେ, ଦି ଓଡ଼ିଶା ମିନେରାଲ୍ସ ଡେଭେଲପମେଣ୍ଟ କମ୍ପାନୀ ଲିମିଟେଡର କର୍ମାଗାରୀଙ୍କ ଇନସଲଭେନ୍ସି ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ୩୦ ସେପ୍ଟେମ୍ବର ୨୦୨୦ରୁ ଆରମ୍ଭ ହେବ। ଏହାଦ୍ୱାରା ଦି ଓଡ଼ିଶା ମିନେରାଲ୍ସ ଡେଭେଲପମେଣ୍ଟ କମ୍ପାନୀ ଲିମିଟେଡର ରଣଦାତାଙ୍କ ଉପରେ ଉପସ୍ଥାପିତ ହେଉଥିବା ଦାବିଗୁଡ଼ିକ ପ୍ରମାଣ ସହିତ ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ଠିକଣା ଯାହା ଟ୍ରାନ୍ସ-୧୦୧ରେ ଉଲ୍ଲେଖ କରାଯାଇଛି, ତାଙ୍କ ନିକଟରେ ୧୪ ଅକ୍ଟୋବର ୨୦୨୦ରେ କିମ୍ବା ଏହା ପୂର୍ବରୁ ଦାଖଲ କରିବା ଆର୍ଥିକ ରଣଦାତାଙ୍କ ଉପସ୍ଥାପିତ ଦାବିଗୁଡ଼ିକ ପ୍ରମାଣ ସହିତ କେବଳ ଉଲ୍ଲେଖ ନିକ ମାଧ୍ୟମରେ ଦାଖଲ କରିବା ଅନ୍ୟ ସମସ୍ତ ରଣଦାତାଙ୍କ ଉପସ୍ଥାପିତ ଦାବିଗୁଡ଼ିକ ପ୍ରମାଣ ସହିତ ବ୍ୟକ୍ତିଗତ, ଗାଈ ଯୋଗେ କିମ୍ବା ଉଲ୍ଲେଖନୀୟ ମାଧ୍ୟମରେ ଦାଖଲ କରିପାରିବେ। କୌଣସି ଶ୍ରେଣୀଗୁଡ଼ିକ ଆର୍ଥିକ ରଣଦାତାଙ୍କ ଉପସ୍ଥାପିତ ଦାବିଗୁଡ଼ିକ ଟ୍ରାନ୍ସ-୧୦୧ରେ ଉଲ୍ଲେଖ ଅଛି, ଯେ ଟ୍ରାନ୍ସ-୧୦୧ରେ ଉଲ୍ଲେଖ ଥିବା ୩ କଣ ଇନସଲଭେନ୍ସି ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ ମଧ୍ୟରୁ ଉଲ୍ଲେଖ କରାଯାଇଥିବା ପ୍ରତିନିଧିତ୍ୱ ଉପରେ ଉପସ୍ଥାପିତ, ଫର୍ମ ଦିଏରେ ଥିବା ଶ୍ରେଣୀଗୁଡ଼ିକ ପ୍ରତିନିଧିତ୍ୱ ଶ୍ରେଣୀ (ଶ୍ରେଣୀ ଉଲ୍ଲେଖ କରିବାକୁ ପଡ଼ିବ)-ପ୍ରମୁଖ୍ୟ ନୁହେଁ ।

ଦାବି ସମ୍ବନ୍ଧରେ ମିଥ୍ୟା ଏବଂ ଭ୍ରମାତ୍ମକ ପ୍ରମାଣ ଦାଖଲ କଲେ ଦଣ୍ଡନୀୟ ହେବେ।
ସଚ୍ଚିଦ୍ରା ଚୋରାରିଆ
ଅନ୍ତରୀଣ ରିଜୋଲ୍ୟୁସନ ପ୍ରୋଭେସନ ଡେଭେଲପମେଣ୍ଟ
ଦି ଓଡ଼ିଶା ମିନେରାଲ୍ସ ଡେଭେଲପମେଣ୍ଟ କମ୍ପାନୀ ଲିମିଟେଡ
ଗ୍ରାମ : କୋଲକାତା
ଆଇଡେଣ୍ଟିଟି : ୩୦/୦୯/୨୦୨୦
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